

acquired assets disproportionate to his known sources of income;

(ii) departmental action be taken against the officer for mixing up public funds with his personal accounts in the Bank during 1958 to 1960;

(iii) the fact that the officer failed to verify labour/packing charges preferred by a firm of contractors, be reported to the departmental authorities for such action as deemed necessary; and

(c) the matter was examined by a duly appointed Enquiry Officer, whose report was considered by the Central Vigilance Commission. On the advice of the Commission, the officer was exonerated of charges (i) and (iii) and was cautioned in respect of allegation (ii) mentioned in (b) above.

Special supplement brought out by
New York Times

7802. Shri George Fernandes:
Shri Madhu Limaye:
Shri A. Sreedharan:
Shri J. H. Patel:

Will the Minister of Finance be pleased to state:

(a) whether Government are aware that a special supplement of the New York Times was published in the United States in March, 1966 to coincide with the Prime Minister's visit to the country;

(b) whether Shri Moolgaonkar, Editor of the Hindustan Times, New Delhi was in the United States in connection with the publication of this special supplement;

(c) the amount of foreign exchange given to Shri Moolgaonkar in connection with the publication of this special supplement; and

(d) whether any other individual or institution was given any foreign exchange in connection with the

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publication of this special supplement?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) Yes, Sir.

(c) Foreign exchange at \$35 per day for seven weeks for his maintenance expenses and \$300 for entertainment was released to Shri Moolgaonkar in February 1966 for his visit to U.S.A. for various purposes including work in connection with the publication of the Special Supplement.

(d) Birla Group of Industries was released \$69,500 towards publication of the Special Supplement of the New York Times of U.S.A. which broadly attempted to focus a clear picture of the economic and other developments in India.

फर्मों तथा संयुक्त हिन्दू परिवारों द्वारा
दिया गया भ्राम्यकर

7803. श्री कंवर लाल गुप्त :

श्री विष्णु नाथ पाण्डेय :

श्री हुकम चन्द कछवाय :

श्री श्री० प्र० त्यागी :

श्री राम गोपाल शालबाबे

श्री राम सिंह भयरबाबे :

क्या बिना मन्त्री यह बताने की कृपा करेंगे
कि :

(क) उन फर्मों, कम्पनियों, व्यक्तियों तथा हिन्दू संयुक्त परिवारों के नाम क्या हैं जिन्होंने एक लाख रुपये भ्रम्यकर उससे अधिक की रकम भ्राम्य कर की बकाया राशि के रूप में देनी थी किन्तु इस राशि को पिछले तीन वर्षों के दौरान बट्टे खाते में डाल दिया गया है;

(ख) क्या सरकार को पता है कि ऐसी पार्टियां भ्रमना घन तथा सम्पत्ति भ्रम्य व्यक्तियों के नाम हस्तांतरित कर देते हैं और इस प्रकार भ्राम्य कर का भ्रमवर्धन करते हैं;